

(B)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 202/2004
OA 464/2003

New Delhi, this the 27th day of September, 2004

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)
Hon'ble Mr. S. K. Malhotra, Member (A)

Shri Kanwar Pal Singh
S/o Late Shri Kewal Ram,
R/o S-28, School Block,
Shakarpur, Delhi-110092.

...Applicant.

(None for the applicant.)

Versus

Mr. Anil Baijal
Secretary
Ministry of Home Affairs,
North Block,
New Delhi

....Respondent

(By advocate Shri Rajesh Kumar, proxy for Sh. Jyoti Singh)

O R D E R (ORAL)

By Hon'ble Mr. Justice M.A. Khan:

Learned counsel for respondent produced a copy of the order dated 26.5.2004 of the Hon'ble High Court of Delhi in WP(C) 8809/2004 whereby the operation of the order dated 30.10.2003 passed by this Tribunal in OA 464/2003 was stayed till next date.

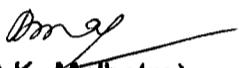
Learned counsel for respondent stated that the stay is still in operation. Nobody has appeared on behalf of applicant to press this

M. A. Khan

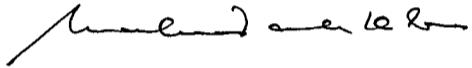
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application. None was present on behalf of applicant even on last date of hearing.

Having regard to the fact that the WP(C) 8809/2004 in which the operation of the order of this Tribunal is stayed is pending, the contempt application should not be proceeded further. Accordingly, the notice is discharged and the application is dismissed. But it will be open to the applicant to file fresh contempt application or any other proceeding, if necessary, in accordance with law at the later stage.


(S.K. Malhotra)

Member (A)


(M.A. Khan)

Vice-Chairman (J)

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